

MC No. 423 of 2013
IN WP(C)No. 393 of 2013

28.01.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case after two weeks along with
WP(C)No. 393 of 2013.

CHIEF JUSTICE

dev
28.01.14

WP(Crl)No. 14 of 2013

28.01.2014

HON'BLE THE CHIEF JUSTICE

Shri SP Mahanta, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further ten days time to file counter affidavit.

List on 10.02.2014.

CHIEF JUSTICE

dev
28.01.14

WP(C)No. 341 of 2013

28.01.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, present for respondent
No. 1.

Shri HS Thangkhiew, Senior Advocate, assisted by
Shri N Mozika, Advocate, present for respondents No.
4,5,6,7, 10 and 12.

Learned counsel for the respondents pray for and are
allowed three weeks' time to file counter affidavits.

List after three weeks.

Interim order dated 28.11.2013 is extended to the
next date of listing.

CHIEF JUSTICE

dev
28.01.14

WP(C)No. 393 of 2013

28.01.2014

HON'BLE THE CHIEF JUSTICE

Ms. SG Momin, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
28.01.14

Cont.Cas(C).No. 24 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Miss. B.Das, Advocate, present for the petitioner.

Dr. O.D.V.Ladia, Advocate, present for the respondents No. 1,2 and 5.

Mr. B.Khyriem, Advocate, present for the respondents No. 3 and 4.

Counter affidavit has been filed on behalf of respondents No, 1,2 and 5. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavits to the counter affidavits filed on behalf of respondents No. 3 and 4 and respondents No. 1,2 and 5.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

CRL.A. No. 1 of 2014

28-1-2014

HON'BLE THE CHIEF JUSTICE

Shri M.F.Qureshi, Advocate, present for the appellants.

Smti.T.Yangi, Advocate, present for the respondents.

Heard.

This appeal is directed against judgment and order dated 7-1-2014/8-1-2014 passed by Special Judge, (NDPS Act)/ Sessions Judge, Shillong, in CrI. NDPS Case. 49 of 2012 whereby the accused/appellants Shri Ramdingsanga and Shri Rinzuala @ Joseph @ Lalrinzualla have been convicted under Section. 22(c) of NDPS Act, 1985 and each one of them has been sentenced to rigorous imprisonment for a period of 10 years and directed to pay fine of ₹ 1(one) lakh. Accused/appellants, Ramdingsanga and Rinzuala @ Joseph @ Lalrinzualla have been further convicted under Section 29 of the NDPS Act, 1985 and each one of them has been sentenced to rigorous imprisonment for a period of 10 years on that count.

Admit the appeal.

Summon the lower court record.

List after lower court record is received.

CHIEF JUSTICE

S.Rynjah

CRL.A. No. 10 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Mr. J.M.Thangkhiew, Advocate, present for the appellant.

Mr. N.D.Chullai, Sr. Govt. Advocate, present for the State respondents.

This is an admitted appeal in which the lower court record has been received.

List this appeal for final hearing on 21-2-2014.

CHIEF JUSTICE

S.Rynjah

CRL.REV.P.No. 2 of 2014

28-1-2014

HON'BLE THE CHIEF JUSTICE

Shri K.Sunar, Advocate, present for the revisionist.

Heard.

This revision is directed against the order dated 2-12-2013 passed by Smti R.M.Kharsyntiew, Judicial Magistrate, Shillong in CrI. Case No. 1043(s) of 2012 under Section 127 of the CrPC, 1973 which has been rejected.

Learned counsel for the revisionist argued that even if the application under Section 125 of the CrPC is decided in terms of settlement arrived at between the parties in the Lok Adalat, the subsequent application filed under Section 127 of the CrPC cannot be said to have been barred by law.

Admit the revision.

Issue notice to respondent, Shri Gopal Chettri.

List after service of notice on the respondent.

CHIEF JUSTICE

S.Rynjah

CRL.REV.P.No. 64 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Mr. H.L.Shangreiso, Advocate, present for the revisionist.

Mr. R.Gurung, Govt. Advocate, present for the respondent No.2.

Respondent No.1 has not responded to the notice issued to him.

Learned counsel for the respondent No. 2 prays for and is allowed 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

MC[WP(C)].No. 425 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Smti. J.Pradhan, Advocate, present for the applicant/writ petitioner.

Shri R.Deb Nath, Advocate, present for the respondents No. 1 and 2.

Shri D.K.Acharjee, Advocate, present for the respondents No. 6 to 14.

Heard.

By means of this application, the applicant/writ petitioner has sought restoration of WP(C) No. 319 of 2012 which was dismissed for non-prosecution on 21-11-2013.

The application is within time. Ground of absence is sufficiently explained in the application supported by an affidavit.

Accordingly, this Misc. Case No. 425 of 2013 is allowed. WP(C) No. 319 of 2012 is restored to its original No.

CHIEF JUSTICE

S.Rynjah

MC[WP(C)].No. 426 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Smti. J.Pradhan, Advocate, present for the applicant/writ petitioner.

Shri R.Deb Nath, Advocate, present for the Union of India.

Shri. V.G.K.Kynta, Sr. Advocate, present for the respondents No. 2,3 and 4.

Shri N.D.Chullai, Sr. Govt. Advocate, present for the State respondents.

Shri D.K.Acharjee, Advocate, present for the respondent No. 7.

Learned counsel for respondents No. 2, 3 and 4 prays for and is allowed 3(three) weeks' time to file the affidavit-in-opposition to the affidavit filed with the restoration application.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 302 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Miss. S.Dkhar, Advocate, present for the petitioner.

Mr. R.Gurung, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file counter affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 14 of 2014

28-1-2014

HON'BLE THE CHIEF JUSTICE

Shri K.C.Gautam, Advocate, present for the petitioner.

Shri N.D.Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents raised an objection that this writ petition is not maintainable as the contract for which the petitioner was appointed as Project Director, MRDS has already expired.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file counter affidavit.

Issue notice to respondent No. 5, who may also file his counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 15 of 2014

28-1-2014

HON'BLE THE CHIEF JUSTICE

Shri K.Sunar, Advocate, present for the petitioner.

Shri. N.D.Chullai, Sr. Govt. Advocate, present for respondents No. 1 and 2.

Shri. R.Deb Nath, Advocate, present for respondent No.3.

Learned counsel for respondents No. 1, 2 and 3 pray for and are allowed to file counter affidavit within a period of 4(four) weeks.

Meanwhile, the petitioner may file an affidavit as desired by the authority concerned before it, disclosing the date of re-marriage of the widow of the deceased employee.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 185 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Shri B.K.Deb Roy, Advocate, present for the petitioner.

Shri. N.D.Chullai, Sr. Govt. Advocate, present for respondent No. 1.

Shri V.G.K.Kynta, Sr. Advocate, present for respondent No. 2.

Shri P.Dey, Advocate, present for respondent No. 5.

Learned counsel for respondent No.5 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 244 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Shri R.Deb Nath, Advocate, present for the respondents.

The writ petition is dismissed for non-prosecution.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 273 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Shri. S.A.Sheikh, Advocate, present for the petitioner.

Shri. S.Sen Gupta, Govt. Advocate, present for respondents No, 1,2 and 3.

Shri A.H.Hazarika, Advocate, present for respondent No. 4.

Learned counsel for respondents No, 1, 2 and 3 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 285 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Smti J.Pradhan, Advocate, present for the petitioner.

Shri R. Deb Nath, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents.
Same be taken on record.

Learned counsel for the petitioner prays for and is allowed
3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 290 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Shri S.A.Sheikh, Advocate, present for the petitioner.

Smti. S. Bhattacharjee, Govt. Advocate, present for the respondents No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 states that the counter affidavit has been filed on behalf of respondents No. 1 to 3. Registry is directed to trace out the counter affidavit filed on behalf of respondents No. 1 to 3 and place the same on record if filed, as stated above.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 1 to 3.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 297 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Shri R.Deb Nath, CGC, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 1 to 3.

The petitioner is allowed to file rejoinder affidavit within a period of 3(three) weeks.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 301 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Miss. S.Dkhar, Advocate, present for the petitioner.

Mr. R.Gurung, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file counter affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 303 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Miss. S.Dkhar, Advocate, present for the petitioner.

Mr. R.Gurung, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file counter affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 309 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Shri J.Lalsangliana, Advocate, present for the petitioner.

Shri. H.Kharmih, Govt. Advocate, present for the State respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 1 to 7. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 317 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Shri A.H.Hazarika, Advocate, present for the petitioner.

Shri N.D.Chullai, Sr. Govt. Advocate, present for the respondents No. 1 to 5.

Shri S.Sen Gupta, Advocate, present for the respondents No. 6 and 7.

Learned counsel for the respondents pray for and are allowed 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

Meanwhile, it is observed that the Management Committee approved by the district authority of the new district, i.e. South West Garo Hills District, Ampati may function till the next date of listing so that the salary of the teachers etc is not held up.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 318 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Ms. S.G.Momin, Advocate, present for the petitioner.

Mr. S.Sen Gupta, Govt. Advocate, present for the respondents No. 1 to 4.

Learned counsel for the respondents No. 1 to 4 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

Interim order dated 11-11-2013 is extended till the next date of listing.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 328 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Ms. S.G.Momin, Advocate, present for the petitioner.

Shri S.Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

Interim order dated 18-11-2013 is extended till the next date of listing.

CHIEF JUSTICE

S.Rynjah

WP(C).No. 337 of 2013

28-1-2014

HON'BLE THE CHIEF JUSTICE

Shri R.Pyngrope, Advocate, present for the petitioners.

Shri V.G.K.Kynta, Sr. Advocate, present for the respondent-KHADC.

Adjourned at the request of learned for the petitioners.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah